

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-243/(ND)/2017

IN THE MATTER OF:

Shri Birender kumar

.. PETITIONER

Vs.

M/s. Adel Landmarks Limited

. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 13.9.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Sumeet Anand, Advocate

For the Respondents : -

ORDER

Learned Counsel for the parties are present. Ld. Counsel for the petitioner seeks some time to take instructions in relation to withdrawal of the petition filed, as it is brought to the notice ^{that} the petitioner has also filed a winding up petition and the same is pending against the Corporate Debtor in the Hon'ble High Court of Delhi in C.P No.312 of 2016. For this purpose, 3 days time is granted. q

List on 18.9.2017.

Sd-
(R. VARADHARAJÁN)
MEMBER (JUDICIAL)

Surjit
13.9.2017